

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 06 OF 2022 (SZ)

IN THE MATTER OF:

P.V.Subramanya Varma,
S/o.P.Atchutha Rama Raju,
Hyderabad.

....

Applicant(s)

Versus

State of Telangana,
rep by its Prl. Secretary,
EFS&T Dept., & Others

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R4)

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Place: Hyderabad.

Date: 14-02-2023.

T.Sai Krishnan

Counsel for Respondent No.4

REPORT DATED 13-02-2023 OF TELANGANA STATE POLLUTION CONTROL BOARD (RESPONDENT NO. 4) IN OA NO.6 OF 2022 FILED BY SRI P.V.SUBRAMANYA VARMA, R/O.KHAIRTHABAD, HYDERABAD AGAINST UNAUTHORIZED OPERATION OF RESPONDENT STONE CRUSHING UNITS IN SANGAREDDY AND RANGAREDDY DISTRICTS.

It is to submit that an Original Application (OA) was filed before the Hon'ble NGT, Chennai by P.V.Subramanya Varma, Hyderabad against illegal and unauthorised stone crusher units operated in GO Ms No. 111 area i.e., Vattinagulapally, Kokapet, Gouldoddi, Gopanpally, Kotwalguda villages in Rangareddy District.

The Hon'ble NGT, Chennai during the hearing held on 15.11.2022 directed the TSPCB to file report of notices given for levy of Environmental Compensation, follow up action for recovery of environmental compensation and status on Writ Petition filed by M/s. Aadeshwar Aggregates Pvt Ltd., before the Hon'ble High Court.

In this regard, the following is submitted: -

I. Procedure followed for Levy of Environmental Compensation:

It is submit that the Board issued show cause cum legal hearing notice on 31.10.2022 and reviewed the industries before Task force committee at TSPCB, Zonal Office, Hyderabad on 07.11.2022 and issued directions levying environmental compensation based on methodology developed by the CPCB. i.e., Environmental Compensation (EC) = $PI \times N \times R \times S \times LF$.

PI – Pollution index of industrial sector

N - No of days of violation took place

R – A factor in Rupees for EC

S – Factor for scale of operation

LF – Location factor

By adopting the above formula with PI(Pollution index of industrial sector) as 50 for Orange Category unit, R(A factor in Rupees for EC) as 250, S(Factor for scale of operation) as 0.5 for small scale units, LF(Location factor) as 1.0 for city population is >1.0 million within 10 km radius of the industry, the Environmental Compensation amounted to Rs.6,250/- per day. The Board has issued directions levying environmental compensation on 09.11.2022 considering the Environmental Compensation to be Rs.6,250/- per day.

Subsequently, the industries have submitted representations stating that, their units are Micro/Small scale industries and requested to reconsider & reduce the Environmental Compensation amount. The matter was reviewed by the Task Force committee of the Board comprising of the External Expert Members on 11.11.2022. Based on the review, Environmental Compensation was calculated considering 'R' factor as 150 and 'PI' (Pollution Index) as 45. However, the Environmental Compensation amount with above factors was less than the minimum compensation amount i.e., Rs. 5000 per day stipulated guidelines. Hence, the Environmental Compensation was calculated based on the minimum compensation amount

considering the no. of violation days by each of the stone crushing units and accordingly issued directions vide dated: 12.11.2022.

The details of Environmental Compensation amount levied are as follows:

Sl. No.	Name and address of the units	Environmental Compensation levied (in Rs.) on 12.11.2022.
1	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)	8,45,000
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, RR District (Respondent No. 15)	82,80,000
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)	49,30,000
4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 22)	32,50,000
5	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	49,30,000
6	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	82,80,000
7	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), RR District	8,50,000
8	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), RR District	8,50,000
9	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet(M), Rangareddy District.	19,20,000
10	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District (Respondent No. 25)	83,55,000
11	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, RR District (Respondent No. 32)	91,25,000

II. Status of Recovery of Environmental Compensation:

The Board addressed a letter to the District Collector, Rangareddy vide dated 10.02.2023 (Copy enclosed as **ANNEXURE- I**) for recovery of environmental compensation by invoking Revenue Recovery Act.

III. Status of Monitoring of Stone Crushers:

The Board has constituted special teams vide Order dated 19.01.2023 (copy enclosed as **ANNEXURE -II**) to inspect the stone crushing units during the period from 19.01.2023 to 01.02.2023. Accordingly, the teams have inspected the stone crushers during 19.01.2023 to 01.02.2023 and submitted reports along with photographs. As per the reports submitted by the teams, it is observed that the stone crushing units are not in operation.

IV. Appeal filed by M/s. Aadeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District

M/s. Aadeshwar Traders filed an appeal (Appeal No. 78 of 2022) before the Hon'ble NGT, Chennai. The Hon'ble NGT vide Order dated 03.01.2023 directed the Appellant to deposit 50% of Environmental compensation awarded with the TSPCB within a period of 8 (eight) weeks. In this regard, the Board issued directions vide order dated 10.02.2023 to (Copy enclosed as **ANNEXURE- III**) the industry to deposit 50% of the Environmental compensation amount within a period of 8 (Eight) weeks from the date of Order dated: 03.01.2023 issued by Hon'ble NGT.

V. Status on Writ Petition filed by M/s. Aadeshwar Aggregates before Hon'ble High Court:

The Hon'ble NGT vide order dated 15.11.2022 directed the TSPCB to file the status of the writ petition filed by M/s. Aadeshwar Aggregates before the Hon'ble High Court of Telangana and whether any steps have been taken to get the stay vacated.

In this regard, it is to submit that the Board has filed Counter Affidavit along with Stay Vacate Petition before the Hon'ble High Court on 17.12.2022. The matter was listed for hearing on 19.12.2022 but due to paucity of time, the matter has not reached the Bench.

Encl: As above.

Date: 13.02.2023

ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana State POLLUTION CONTROL
BOARD REGIONAL OFFICE - I,
RANGA REDDY DISTRICT.

REPORT DATED 13.02.2023 OF TELANGANA STATE POLLUTION CONTROL BOARD (RESPONDENT NO. 4) IN OA NO.6 OF 2022 FILED BY SRI P.V.SUBRAMANYA VARMA, R/O.KHAIRTHABAD, HYDERABAD AGAINST UNAUTHORIZED OPERATION OF RESPONDENT STONE CRUSHING UNITS IN SANGAREDDY DISTRICT.

It is to submit that an Original Application (OA) was filed before the Hon'ble NGT, Chennai by P.V.Subramanya Varma, Hyderabad against illegal and unauthorized stone crusher units operated in GO Ms No. 111 area i.e., Vattinagulapally, Kokapet, Gouldoddi, Gopanpally, Kollur, Kotwalguda, Osmannagar villages in Rangareddy & Sangareddy Districts.

The Hon'ble NGT, Chennai during the hearing held on 15.11.2022 directed the TSPCB to file report of notices given for levy of Environmental Compensation, follow up action for recovery of environmental compensation and status on Writ Petition filed by M/s. Aadeshwar Aggregates Pvt Ltd., before the Hon'ble High Court.

In this regard, the following is submitted: -

I. Procedure followed for Levy of Environmental Compensation:

It is submit that the Board issued show cause cum legal hearing notice on 31.10.2022 and reviewed the industries before Task force committee at TSPCB, Zonal Office, Ramachandrapuram on 07.11.2022 and issued directions levying environmental compensation based on methodology developed by the CPCB. i.e., Environmental Compensation (EC) = $PI \times N \times R \times S \times LF$.

PI - Pollution index of industrial sector

N - No of days of violation took place

R - A factor in Rupees for EC

S - Factor for scale of operation

LF - Location factor

By adopting the above formula with PI (Pollution index of industrial sector) as 50 for Orange Category unit, R(A factor in Rupees for EC) as 250, S(Factor for scale of operation) as 0.5 for small scale units, LF(Location factor) as 1.0 for city population is >1.0 million within 10 km radius of the industry, the Environmental Compensation amounted to Rs.6,250/- per day. The Board has issued directions levying environmental

compensation on 09.11.2022 considering the Environmental Compensation to be Rs.6,250/- per day.

Subsequently, the industries have submitted representations stating that, their units are Micro/Small scale industries and requested to reconsider & reduce the Environmental Compensation amount.

The Board has examined the representations of the industries in the Task force committee at TSPCB, Zonal Office, Ramachandrapuram on 11.11.2022. The committee, noting that the units are small scale industries, recommended to consider minimum Environmental compensation of Rs.5,000/- per day as per guidelines of CPCB for levying the environmental compensation. The Board, as per recommendations of Task force committee, issued directions with revised environmental compensation as Rs.5,000/- per day on 12.11.2022 taking into consideration of the violations observed and representations from the industries. The details of Environmental Compensation amount levied are as follows:

Sl. No.	Name and address of the units	Environmental Compensation levied (in Rs.) on 12.11.2022.
1.	M/s. Sri Sai Balaji Rock Sand Industry, Sy. No.193 & 194, Kollur, Sangareddy District	30,25,000

II. Status of Recovery of Environmental Compensation:

The Board issued show cause notice to the industry on 19.01.2023 (Copy enclosed as ANNEXURE -IV) directing to pay the environmental compensation so levied within 15 days but so far the industry has not paid the Environmental Compensation. The unit was inspected on 10.02.2023 and observed that the unit is not in operation. The Board also addressed a letter to the District Collector, Sangareddy vide dated 13.02.2023 (Copy enclosed as ANNEXURE -V) for recovery of environmental compensation by invoking Revenue Recovery Act.


ENVIRONMENTAL ENGINEER

Environmental Engineer
T.S. Pollution Control Board
Regional Office-1, SANGAREDDY



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ANNEXURE - I

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91,
Near Country Club, Uma Nagar, Begumpet, Hyderabad.
Email: jccc-zhyd-tspcb@telangana.gov.in

Lr. No. 15-Gen/RR-I/TSPCB/ZO-HYD/2023- 1972

Date: 10.02.2023

To
The District Collector & Magistrate,
Rangareddy District,

Sir,

Sub: T.S. Pollution Control Board - Zonal Office, Hyderabad –Hon'ble NGT orders for levy of Environmental Compensation in O.A No. 6 of 2022 (SZ) - Stone Crushing Units existing in 10 Km Radius of Osmansagar & Himayathsagar Lakes & Non Compliance of the orders issued by the Board on 12.11.2022 with regard to Levying of Environmental Compensation – Non-payment of EC - Recovery of Environmental Compensation under Revenue Recovery Act - Requested- Reg.

Ref:

1. OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad in Hon'ble NGT.
2. Hon'ble NGT Order dated 17.01.2022
3. Inspection of Joint Committee constituted by Hon'ble NGT on 31.03.2022
4. Inspection of the Board Officials on 08.06.2022
5. Letter addressed to the District Collector on 27.06.2022 & 01.09.2022
6. Hon'ble NGT Order dated 14.10.2022.
7. The crusher unit seized on 21.10.2022.
8. Memo No.3/NGT-Chennai/TSPCB/Legal/2022-87, dated 29.10.2022.
9. Status report submitted by the TSPCB, Regional Office-I, Rangareddy District on 31.10.2022.
10. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1148, dt:31.10.2022.
11. Personal hearing held before the Task Force committee at Zonal Office, Hyderabad on 07.11.2022.
12. T.O. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1202, Dated:09.11.2022.
13. Industry's representation dt.10.11.2022.
14. The Task Force committee meeting held on 11.11.2022 at Zonal Office, Hyderabad.
15. T.O. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1239, Dated:12.11.2022.

* * *

An Original Application (OA) No 6 of 2022 (SZ) was filed before the Hon'ble NGT, Chennai by Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad against illegal and unauthorised stone crusher units operated in GO Ms No. 111 area i.e., Vattinagulpally, Kokapet, Gouldoddi, Gopanpally, Kollur, Kotwalguda, Osmansagar villages in Rangareddy & Sangareddy District. The main prayer of the applicant is as follows:

- (A) Restrain Respondent No.15 to 33 (29th respondent is M/s.Sai Balaji Rock Sand Industries) from carrying illegal and unauthorized crushing activities in Rangareddy District and Sangareddy Districts without obtaining Consent from 4th Respondent / Telangana State Pollution Control Board.
- (B) Appoint and expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Rangareddy and Sangareddy Districts of State of Telangana.
- (C) Pass and order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application.

- I. Direct the respondent Nos.1 to 14 to initiate stringent action against the respondent Nos. 15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4th respondent.
- II. Direct the Respondent Nos. 1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos. 15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4th respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- III. Direct the Respondent Nos. 1 to 14 preventing establishment and operation of the illegal and unauthorized stone crushing units of Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article -21 of the constitution of India and accordingly direct the respondent Nos. 1 to 14 to seize and prevent the operation of the Respondent Nos. 15 to 33.
- IV. Direct the Respondent Nos. 15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010.
- V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present application.

The Hon'ble NGT vide order dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.

The Joint Committee constituted by the Hon'ble NGT has inspected the unit on 31.03.2022 and observed that the power connection to the crushers were disconnected and some crushers were in operation illegally.

The Hon'ble NGT vide Order dated 14.10.2022 directed the Revenue Department and State PCB take appropriate action. Subsequently, the units were seized on 21.10.2022 in co-ordination with Revenue Officials in compliance with the directions issued by the Hon'ble High Court in WP.No.12022 of 2020 & Hon'ble NGT, Chennai in the matter OA No. 06 of 2022.

In compliance with the Hon'ble NGT directions, the Board vide orders dt. 12.11.2022 levied Environmental Compensation on the following stone crushing units existing in 10 kms radius of Himayatsagar and Osmansagar lakes:

Sl.No.	Name and address of the units	Environmental Compensation levied (in Rs.) on 12.11.2022.
1	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)	3,45,000/-
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, Rangareddy District (Respondent No. 15)	82,80,000/-
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)	49,30,000/-

4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 22)	32,50,000/-
5	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	49,30,000/-
6	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	82,80,000/-
7	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
8	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
9	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet (M), Rangareddy District.	19,20,000/-
10	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 25)	83,55,000/-
11	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 32)	91,25,000/-

The Hon'ble NGT vide order dt.15.11.2022 directed the State PCB as to whether the levy of compensation awarded is recovered.

Subsequently, M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District filed an appeal No.78 of 2022 before the Hon'ble NGT against the orders issued by the Board for levy of Environmental compensation.

The Hon'ble NGT vide Order dated 03.01.2023 in Appeal No.78 of 2022 directed that " --- let the appellant deposit 50% of the environmental compensation awarded with the TSPCB within a period of 8 (eight) weeks, failing which, the stay granted would automatically be vacated without further reference to this Tribunal". Accordingly, the Board vide letter dated 13.02.2023 directed the industry to deposit 50% of Environmental Compensation to the Board as per directions of Hon'ble NGT within 8 weeks time.

However, another 10 units are yet to pay the Environmental Compensation (EC).

In view of the above, as per the instructions and in compliance of the Hon'ble NGT directions, the District Collector, Rangareddy Distret is requested to initiate action on the following industries for recovery of Environmental Compensation under Revenue Recovery Act:

Sl.No.	Name and address of the units	Environmental Compensation levied (in Rs.) on 12.11.2022.
1	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)	8,45,000/-
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, Rangareddy District (Respondent No. 15)	82,80,000/-
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)	49,30,000/-
4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet	32,50,000/-

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	(M), Rangareddy District (Respondent No. 22)	
5	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	82,80,000/-
6	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
7	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
8	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet (M), Rangareddy District.	19,20,000/-
9	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 25)	83,55,000/-
10	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 32)	91,25,000/-

In view of the above, it is requested to issue instructions to the concerned for recovery of Environmental Compensation (EC) from the above 10 units immediately under Revenue Recovery Act.

Yours faithfully,


JOINT CHIEF ENVIRONMENTAL ENGINEER


Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Chief Environmental Engineer, TSPCB, Board Office, Hyderabad for kind information.
3. **The Environmental Engineer, TSPCB, Regional Office-I, Rangareddy District, Begumpet, Hyderabad for information and necessary action. He is directed to followup with the District Collector for recovery of EC and report compliance.**



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ANNEXURE-II

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

Lr.No.15-RR-I/TSPCB/ZO-HYD/TF/Teams Constitution/2022- 1835 Date:19.01.2023

Sub: TSPCB – Zonal Office – Hyderabad - OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad - Causing of damage due to operation of the units – Inspection of Stone Crushers - Constitution of Teams - Reg.

Ref: 1. OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad.
2. Instructions of CEE, TSPCB on 18.01.2023.

* * *

With reference to the above cited, Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad has filed Original Application (O.A.) No.6 of 2022 in Hon'ble NGT on the operation of Stone Crushers located in Rangareddy & Sangareddy Districts. The Hon'ble NGT passed several orders for compliance and as per the NGT orders all the 11 stone crushers operating in Rangareddy District where issued with Closure orders and Power disconnection orders.

The Hon'ble NGT heard the matter on 09.01.2023 and during the hearing, the applicant informed that the stone crushers are in operation inspite of Closure orders issued by the Board. The Standing Counsel of the Board at Chennai informed that teams may be constituted to verify the claim of the applicant and filed the latest status report before the next date of hearing on 15.02.2023.

In this regard, as per the instructions of CEE, TSPCB, Board office, the following teams are constituted to inspect the industries as mentioned below and submit the report along with photographs to the JCEE, Zonal Office, Hyderabad for taking further necessary action.

Sl. No.	Teams	Date of Inspection	Timings (Day-11:00 AM to 5:00 PM & Night-6:00 PM to 1:00 AM)	Name of the Board Officials and Designation
1.	Team-I	19.01.2023	Day	Sri M. Siddartha Swamy, AEE, RO-I, RR District.
		22.01.2023	Night	
		25.01.2023	Day	Sri Sri D. Rakesh, Project Analyst, RO, Medchal.
		30.01.2023	Night	
2.	Team-II	21.01.2023	Day	Sri Jeemuthavahana, ES, ZL, Warangal.
		24.01.2023	Night	
		27.01.2023	Day	Sri M. Subhash Naik, AEE, RO, Warangal.
		31.01.2023	Night	
3.	Team-III	20.01.2023	Night	Sri Ch. Veeresh, AEE, RO, Ramagundam.
		23.01.2023	Day	
		28.01.2023	Night	Sri Mahesh Rasala, AES, RO-I, RR District.
		01.02.2023	Day	

(11)

Following 11 nos of Stone Crushing units:

Sl.No.	Name of the Industry
1.	M/s. Adeshwar Traders (Formerly M/s. Vensai metals or M/s Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District.
2.	M/s. C5 Infra Pvt. Ltd., Vattinagulapally (V), Gandipet (M), Rangareddy District
3.	M/s DBR Stone Crusher (Formerly M/s. Venkateshwara Metal Industries), Kothwalguda (V), Shamshabad (M), Rangareddy District
4.	M/s. Great India Mining (Formerly M/s. Sebi Mining), Goulidoddi (V), Serilingampally (M), Rangareddy District
5.	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
6.	M/s. Shama Metal Supply, Sy.No.7 & 20 of Dargakhaleej Khan Village, Gandipet (M), Rangareddy District
7.	M/s. SMI Stone Crusher (Formerly M/s. Shama Metal Industry), Kothwalguda (V), Shamshabad (M), Rangareddy District
8.	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District
9.	M/s. Teja Reddy Crushers (Formerly M/s. Sree Rama Engineering Constructions, Unit-II), Vattinagulapally (V), Gandipet (M), Rangareddy District
10.	M/s. Unnamed Crusher, Beside Adishwar Aggregates Pvt Ltd, Vattinagulapalli, Gandipet (M), Rangareddy District
11.	M/s. Sri Laxmi Narasimha Metal industries, Vattinagulapally (V), Gandipet (M), Rangareddy District

Further, the transportation to the above inspection will be provided by the Zonal Office, Hyderabad.

In view of the above, the team shall inspect the industries and submit the report to this office for taking necessary further action.

  **JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To
Concerned Individuals**

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
2. Copy submitted to the Chief Environmental Engineer, TSPCB, Board Office, Hyderabad for information.
3. Copy submitted to the JCEE (Legal), TSPCB, Board Office, Hyderabad for information.
4. Copy to the EE, Regional Office, Rangareddy District-I for coordination with the teams and RO, Medchal, Warangal & Ramagundam, for information and with a direction to relive the above staff for inspection.
5. Copy to the SES, Zonal Lab, Warangal, TSPCB for information and with a direction to relive the above staff for inspection.
6. Copy to the Assistant Manager, TSPCB, Zonal Office, Hyderabad with a direction to arrange vehicle for carrying out inspections by the teams.

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ANNEXURE-III



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1975

Date:10.02.2023

Sub: TSPCB – ZO, HYD – M/s. Adeshwar Traders (Formerly M/s. Vensai metals or M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District – Causing of damage due to operation of the unit – Directions issued to deposit the Environmental Compensation– Reg.

- Ref:**
1. Inspection of Board Officials on 25.07.2019.
 2. Closure Order issued on 22.08.2019.
 3. The TSPCB, Regional Office-I, Rangareddy District Report dated 28.09.2020 in WP No. 12022 of 2020
 4. The TSPCB, Regional Office-I, Rangareddy District Letter addressed to Tahsildhar, Gandipet dated 02.12.2019, 08.10.2020 & 01.11.2021
 5. Seizure of crusher during Joint Inspection of Revenue, TSPCB and Mining Officials on 28.01.2022.
 6. OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad in Hon'ble NGT.
 7. Hon'ble NGT Order dated 17.01.2022
 8. Inspection of Joint Committee constituted by Hon'ble NGT on 31.03.2022
 9. Inspection of the Board Officials on 08.06.2022
 10. Letter addressed to the District Collector on 27.06.2022 & 01.09.2022
 11. Hon'ble NGT Order dated 14.10.2022.
 12. The crusher unit seized on 21.10.2022.
 13. Memo No.3/NGT-Chennai/TSPCB/Legal/2022-87, dated 29.10.2022.
 14. Status report submitted by the TSPCB, Regional Office-I, Rangareddy District on 31.10.2022.
 15. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1148, dt:31.10.2022.
 16. Personal hearing held before the Task Force committee at Zonal Office, Hyderabad on 07.11.2022.
 17. T.O. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1202, Dated:09.11.2022.
 18. Industry's representation dt.10.11.2022.
 19. The Task Force committee meeting held on 11.11.2022 at Zonal Office, Hyderabad.
 20. T.O. Order No.15-RR-I/TSPCB/ZO-HYD/TF/2022-1239, Dated:12.11.2022.
 21. Hon'ble, NGT order dt.03.01.2023 in appeal No.78 of 2022.

* * *

1. **WHEREAS**, you are operating a crusher in the name of M/s. Adeshwar Traders (Formerly M/s.Vensai metals or M/s Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District.
2. **WHEREAS**, the Board Officials inspected the crushing unit on 25.07.2019 and observed that the unit was operating without consents of the Board required under Water and Air Acts. Subsequently, vide reference 2nd cited, the Board issued closure orders and power disconnection orders to the industry.
3. **WHEREAS**, as per the RO report, vide reference 3rd cited, submitted in WP No. 12022 of 2020, the stone crusher was observed to be in operation as on 28.09.2020.
4. **WHEREAS**, it was observed that the stone crusher is operating despite the closure orders of the Board and addressed letters to Tahsildhar, Gandipet for dismantling / seizure of the crushers / DG sets.

5. **WHEREAS**, the Board Officials conducted Joint Inspections along with Revenue and Mining Officials on 28.01.2022 and observed that the crusher was in operation. The Revenue Officials seized the crusher and the Tahsildhar, Gandipet submitted report dated 03.02.2022.
6. **WHEREAS**, Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A.) No.6 of 2022. The main prayer of the applicant is as follows:
 - (A) Restrain Respondent No.15 to 33 (29th respondent is M/s.Sai Balaji Rock Sand Industries) from carrying illegal and unauthorized crushing activities in Rangareddy District and Sangareddy Districts without obtaining Consent from 4th Respondent / Telangana State Pollution Control Board.
 - (B) Appoint and expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Rangareddy and Sangareddy Districts of State of Telangana.
 - (C) Pass and order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application.
 - I. Direct the respondent Nos.1 to 14 to initiate stringent action against the respondent Nos. 15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4th respondent.
 - II. Direct the Respondent Nos. 1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos. 15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4th respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
 - III. Direct the Respondent Nos. 1 to 14 preventing establishment and operation of the illegal and unauthorized stone crushing units of Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article 21 of the constitution of India and accordingly direct the respondent Nos. 1 to 14 to seize and prevent the operation of the Respondent Nos. 15 to 33.
 - IV. Direct the Respondent Nos. 15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010.
 - V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present application.
7. **WHEREAS**, the Hon'ble NGT vide orders dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.
8. **WHEREAS**, the Joint Committee constituted by the Hon'ble NGT has inspected the unit on 31.03.2022 and observed that the power connection to the crusher was disconnected and the crusher was not in operation.
9. **WHEREAS**, the Board Officials inspected the area and the unit on 08.06.2022 and observed that the crusher was reinstalled and was in operation.
10. **WHEREAS**, Vide reference 10th cited, the Board addressed letters to the District Collector to direct the concerned for dismantling the crushing unit.

11. **WHEREAS**, the Hon'ble NGT vide Order dated 14.10.2022 directed the Revenue Department and State PCB take appropriate action. Subsequently, the unit was seized on 21.10.2022 in co-ordination with Revenue Officials in compliance with the directions issued by the Hon'ble High Court in WP.No.12022 of 2020 & Hon'ble NGT, Chennai in the matter OA No. 06 of 2022.
12. **WHEREAS**, the Board vide order dt.12.11.2022 issued directions Levying the Environmental Compensation for **Rs.49,30,000/- (Rupees Forty Nine Lakhs and Thirty Thousand Only)** and deposit the Environmental Compensation within 15 days from the date of receipt of the letter.
13. **WHEREAS**, you have filed an appeal No.78 of 2022 before the Hon'ble NGT against the orders issued by the Board for levy of Environmental compensation. The Hon'ble NGT vide Order dated 03.01.2023 in Appeal No.78 of 2022 directed that " -- let the appellant deposit 50% of the environmental compensation awarded with the TSPCB within a period of 8 (eight) weeks, failing which, the stay granted would automatically be vacated without further reference to this Tribunal".

In view of the above, the industry is hereby directed to deposit 50% of Environmental Compensation of Rs.49,30,000/- (Rupees Forty Nine Lakhs and Thirty Thousand Only) i.e., **Rs.24,65,000/- (Rupees Twenty Four Lakhs and Sixty Five Thousand Only)** within 8 weeks from the Date of the order of Hon'ble NGT dt.03.01.2023 in the Environmental Compensation Fund account bearing No -39271613872, IFSC: SBIN0021452, SBI bank, Czech colony branch, Hyderabad.

These directions are issued under Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

JOINT CHIEF ENVIRONMENTAL ENGINEER



To
M/s. Adeshwar Traders,
(Formerly M/s. Vensai metals or M/s Prasad Metals),
Vattinagulapally (V), Gandipet (M),
Rangareddy District.

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. Copy submitted to the District Collector, Rangareddy District for information.
3. Copy to the Environmental Engineer, Regional Office-I, Rangareddy for information and necessary action.

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ANNEXURE - IV



TELANGANA STATE POLLUTION CONTROL BOARD

Regional Office – I: Sangareddy

5-1-28, Shantinagar, Sangareddy District– 502 001

GEETA SAPARE
Environmental Engineer

Ph.No.08455-276795
Email: ee-mdk1-tspcb@telangana.gov.in

Lr.No.OA.No.6 of 2022/PCB/RO-I-SRD/2023- 39

Date: 19.01.2023

SHOW CAUSE NOTICE

Sub:- TSPCB – RO-I – SRD – M/s. Sri Sai Balaji Rock Sand Industry, Sy. No.193 & 194, Kollur, Sangareddy District – Hon'ble NGT O.A. No. 06 of 2022 – Non-Payment of Environmental Compensation levied – Show Cause Notice issued – Reg.

- Ref:-**
1. Order No. Gen-173/TSPCB/ZO/RCP/LH/2019-467, Dt: 14.05.2019.
 2. OA No.6 of 2022 filed by Sri P.V. Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad
 3. Hon'ble National Green Tribunal Order dated 14.10.2022
 4. Inspection of stone crusher by the Board officials on 17.10.2022, 03.11.2022 & 07.11.2022.
 5. Seizure of DG set and control room of the crusher on 03.11.2022.
 6. Inspection of the stone crusher by the Board officials on 07.11.2022.
 7. Order No.Gen/173/TSPCB/ZO/RCP/LH/2022-229, Dt: 12.11.2022.
 8. Hon'ble National Green Tribunal Order dated 15.11.2022.
 9. Inspection of the stone crusher by the Board officials on 27.12.2022.
 10. Email received from the Board office on 17.01.2023.

* * *

It is to inform that the Board, vide reference 1st cited, has issued Closure orders to M/s. Sri Sai Balaji Rock Sand Industry, Sy. No.193 & 194, Kollur, Sangareddy District for operating within 10 km radius of Himayatsagar and Osmansagar lakes which attracts G.O.Ms.No.111 M.A, dated 08.03.1996 according to which the establishment of industries is prohibited within 10kms radius (i.e. both on upstream and downstream side) of Himayatsagar and Osmansagar lakes & operating without obtaining valid consents from the Pollution control Board.

An application was filed in Hon'ble NGT OA No. 06 of 2022 by Sri P.V. Subramanya varma R/o. Hyderabad praying the Hon'ble Tribunal to declare the inaction of the government authorities in preventing establishment and operation of the illegal and unauthorized stone crushing units in Rangareddy and Sangareddy districts.

In compliance of the directions of the Hon'ble NGT vide order dated 14.10.2022, the joint inspection team consisting of officials from TSPCB, Revenue Department and Mines & Geology department seized the DG set and the control room on 03.11.2022. The Board also levied Environmental Compensation of Rs. 30,25,000/- on the industry vide order dated 12.11.2022 for violating the conditions stipulated by the Board thereby causing pollution to

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the environment and further directed to pay the compensation so levied within a week but till now you have not paid the compensation.

The Board officials inspected the industry on 27.12.2022 and observed that apart from removing the seized DG set the industry has also tampered with the seal provided to the crusher machinery control room, without any permission from the Board or Revenue officials.

In view of the above, you are directed to pay the Environmental Compensation of Rs.30, 25, 000/- within 15 days failing which action will be initiated against you for violation of Section 31(A) of Air Act, 1981 and 33(A) of Water Act, 1974 which includes prosecution under relevant provisions of the above acts.

To
M/s. Sri Sai Balaji Rock Sand Industry,
Sy. No.193 & 194, Kollur,
Sangareddy District.

C. S. Reddy
ENVIRONMENTAL ENGINEER
Environmental Engineer,
T.S. Pollution Control Board,
Regional Office-I, SANGAREDDY.

Copy submitted to the Member Secretary, TSPCB, Board office, Hyderabad for kind information.
Copy submitted to the JCEE, Zonal Office, TSPCB, RC Puram, Hyderabad for kind information.

S. Reddy
8688103140
Dushyant



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, Website:tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

Order No. GEN/173/TSPCB/ZO/RCP/LH/Env.Compensation/1/2023-13

Dt:13.02.2023.

To
The District Collector & Magistrate, .
Sangareddy District.

Sir,

Sub:- T.S. Pollution Control Board - Zonal Office, R.C.Puram –Hon'ble NGT orders for levy of Environmental Compensation in O.A No. 6 of 2022 (SZ) - Stone Crushing Unit i.e., M/s. Sai Balaji Rock Sand Industries (Stone Crushing unit), Sy. No.193 &194, Kollur(V), Ramachandrapuram (M), Sangareddy District existing in 10 Km Radius of Osmansagar & Himayathsagar Lakes & Non Compliance of the orders issued by the Board on 12.11.2022 with regard to Levying of Environmental Compensation – Non-payment of EC - **Recovery of Environmental Compensation under Revenue Recovery Act - Requested-Reg.**

- Ref:-**
1. Order No. Gen-173/TSPCB/ZO/RCP/LH/2019-467, Dt: 14.05.2019.
 2. OA No.6 of 2022 filed by Sri P.V. Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad.
 3. Hon'ble NGT Order dated 17.01.2022.
 4. Inspection of Joint Committee constituted by Hon'ble NGT on 31.03.2022.
 5. Hon'ble National Green Tribunal Order dated 14.10.2022.
 6. Inspection of stone crusher by the Board officials on 17.10.2022, 03.11.2022 & 07.11.2022.
 7. Seized of DG set and control room of the crusher on 03.11.2022.
 8. RO, Sangareddy TSPCB, Lr.No. 01/PCB/RO-I:SRD/2022-2404, Dt: 05.11.2022.
 9. RO, Sangareddy TSPCB, Lr.No. 01/PCB/RO-I:SRD/2022-2405, Dt:07.11.2022.
 10. Hearing held at TSPCB, Zonal Office, R.C.Puram on 07.11.2022.
 11. Order No. Gen/173/TSPCB/ZO/RCP/LH/2022-229, Dt: 12.11.2022 for levying of Environmental Compensation.
 12. Hon'ble National Green Tribunal Order dated 15.11.2022.
 13. Inspection of the stone crusher by the Board officials on 27.12.2022.
 14. Lr.No.H2/1849/2022, Dt:29.12.2022 from the District Collector.
 15. RO, Sangareddy Lr.No.OA.No.6 of 2022/PCB/RO.I-SRD/2022, Dt: 29.12.2022 to District Collector.
 16. Show Cause Notice of RO, Sangareddy Dt. 19.01.2023 to industry.
 17. TSPCB, RO, Sangareddy report vide Lr. No. OA.No.6 of 2022/PCB/RO.I-SRD/2023-38 Dt: 13.02.2023.

* * * * *

It is to submit that the TS Pollution Control Board, vide reference 1st cited, has issued Closure orders to M/s. Sri Sai Balaji Rock Sand Industry, Sy. No.193 & 194, Kollur, Sangareddy District for operating within 10 km radius of Himayatsagar and Osmansagar lakes which attracts G.O.Ms.No.111 M.A, dated 08.03.1996 according to which the establishment of industries is prohibited within 10 kms radius (i.e. both on upstream and downstream side) of Himayatsagar and Osmansagar lakes & operating without obtaining valid consents from the Pollution control Board.

An Original Application (OA) No 6 of 2022 (SZ) was filed before the Hon'ble NGT, Chennai by Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad against illegal and unauthorised stone crusher units operated in GO Ms No. 111 area i.e., Vattinagulpally, Kokapet, Gouldoddi, Gopanpally, Kollur, Kotwalguda, Osmansagar villages in Rangareddy & Sangareddy District praying the Hon'ble Tribunal to declare the inaction of the government authorities in preventing establishment and operation of the illegal and unauthorized stone crushing units in Rangareddy and Sangareddy districts. The main prayer of the applicant is as follows:

- (A) Restrain Respondent No.15 to 33 (29th respondent is M/s.Sai Balaji Rock Sand Industries) from carrying illegal and unauthorized crushing activities in Rangareddy District and Sangareddy Districts without obtaining Consent from 4th Respondent / Telangana State Pollution Control Board.
- (B) Appoint an expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Rangareddy and Sangareddy Districts of State of Telangana.
- (C) Pass and order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application.
- I. Direct the respondent Nos.1 to 14 to initiate stringent action against the respondent Nos. 15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4th respondent.
 - II. Direct the Respondent Nos. 1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos. 15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4th respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
 - III. Direct the Respondent Nos. 1 to 14 preventing establishment and operation of the illegal and unauthorized stone crushing units of Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article 21 of the constitution of India and accordingly direct the respondent Nos. 1 to 14 to seize and prevent the operation of the Respondent Nos. 15 to 33.
 - IV. Direct the Respondent Nos. 15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010.
 - V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present application.

The Hon'ble NGT vide order dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.

The Joint Committee constituted by the Hon'ble NGT has inspected the unit on 31.03.2022 and observed that the power connection to the crushers were disconnected and some crushers were in operation illegally.

The Hon'ble NGT vide order dated 14.10.2022 in the matter of OA No. 06 of 2022 stated that despite the fact that this Tribunal is monitoring the case and the Hon'ble High Court order, no action has been taken by the State Pollution Control Board as well as the Revenue officials.

Accordingly, the Board officials of Regional office, Sangareddy inspected the stone crushing units on 03.11.2022, existing in 10 km radius of Himayatsagar and Osmansagar lakes and observed that one crusher M/s. Sri Sai Balaji Rock Sand Industry., Sy. No.193 & 194, Kollur, Sangareddy District is operating clandestinely using DG set. Subsequently, the joint inspection team consisting of officials from TSPCB, Revenue Department and Mines & Geology department seized the DG set and the control room of aforementioned stone crusher on 03.11.2022.

Vide reference 11th cited, the Board also levied Environmental Compensation of Rs. 30,25,000/- on the industry for violating the conditions stipulated by the Board thereby causing pollution to the environment. The Board officials are pursuing with the stone crusher to pay the Environmental Compensation but so far the unit has not paid the Environmental Compensation either full or partly.

The Hon'ble NGT vide order dated 15.11.2022 directed the Board to file the action taken report along with the status of collection of Environmental Compensation levied on the stone crusher and posted the case for hearing on 09.01.2023 and further posted on 15.02.2023.

In this regard, the Board officials inspected the industry on 27.12.2022 and it was observed that the unit has tampered with the seal provided to the crusher control room without any permission from Revenue department or TSPCB. However, the crusher is not in operation. The same was informed to SHO, RC Puram, Sangareddy for taking necessary action. The Board issued Show cause notice to the industry on 19.01.2023 directing the industry to pay the environmental compensation so levied within 15 days but so far the unit has not yet paid the Environmental Compensation.

In view of the above, it is requested to issue instructions to the concerned for recovery of Environmental Compensation (EC) from the unit immediately under Revenue Recovery Act.

Thanking you Sir,

Yours faithfully,


JOINT CHIEF ENVIRONMENTAL ENGINEER

Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Chief Environmental Engineer, TSPCB, Board Office, Hyderabad for kind information.
3. The Environmental Engineer, TSPCB, Regional Office, Sangareddy - I, for information and necessary action. She is directed to follow-up with the District Collector for recovery of EC and report compliance.
4. Concerned file.

